

MEGHALAYA LEGISLATIVE ASSEMBLY

RE-ASSEMBLED BUDGET SESSION

(BULLETIN)

FRIDAY, THE 4TH JUNE, 2010.

The House met at 11. a.m. with the Hon'ble Speaker in the Chair, and transacted business till 3:12 P.M. The day was allotted for transaction of Government Business.

1. Questions :

Starred Questions No. 47 to No. 57 were disposed off till 12 P.M. On Starred Question No. 47, Supplementary Question were raised by T.D. Shira, MLA, Shri Conrad K. Sangma, Leader of Opposition. On Starred Question No. 48, Supplementary Questions were raised by Shri James K.Sangma, MLA. On Starred Question No.49, Supplementary Question was raised by Shri Manas Chaudhuri, MLA. On Starred Question No.50, there was no Supplementary Question raised. On Starred Question No. 51, Supplementary Questions were raised by Shri T. D. Shira, MLA, Shri James K. Sangma, MLA and Shri Conrad K. Sangma, Leader of Opposition. On Starred Question No. 52, Supplementary Questions were raised by Shri James K. Sangma, MLA, Shri P. A. Sangma, MLA, Shri Conrad K. Sangma, Leader of Opposition and Shri James K. Sangma, MLA. On Starred Question No. 53, Supplementary Questions were raised by Shri Manas Chaudhuri, MLA, Shri P. A. Sangma, MLA, Shri Ronnie V. Lyngdoh, MLA, Shri Conrad K. Sangma, Leader of Opposition. On Starred Question No. 54, Supplementary Questions were raised by Shri Conrad K. Sangma, Leader of Opposition and Shri Manas Chaudhuri, MLA. On Starred Question No. 55, Supplementary Question was raised by Shri T. D. Shira, MLA. On Starred Question No. 56, Supplementary Questions were raised by Shri James K. Sangma, MLA, Shri P. A. Sangma, MLA and Shri Satto R. Marak. On Starred Question

No.57, Supplementary Question was raised by Shri Manas Chaudhuri, MLA.

Laying of Notification:

2.

Shri H. D. R. Lyngdoh, Minister in-charge, District Council Affairs laid the Notification No.DCA.18/2004/PT/80, dt.1.4.10.

Shri H. D. R. Lyngdoh, Minister in-charge, District Council Affairs beg leave to move the Government Resolution for approval of the Order vide Notification No.DCA.18/2004/PT/80, dt.1.4.10, issued by the Governor under sub-paragraph (2) of paragraph 16 of the Sixth Schedule to the Constitution of India.

(Shri James K. Sangma, MLA, interrupted and said that as per 'Practice and Procedure in Parliament' discussion is allowed on Government Resolution).

The Hon'ble Speaker took the sense of the House on the Resolution but could not be decided as there was claim and counter claim from both sides of the House.

Shri P. A. Sangma, MLA, said that this is an important Resolution and the election of C.E.M. of the Garo Hills District Council has to be decided by the Garo Hills District Council House. He demanded that the Government ask the Governor to refer the matter to the House, as it is only the House which will decide on the numbers and election of the C. E. M.

The Hon'ble Speaker informed the House that he has decided to defer this item on Government Resolution to be taken up on Monday, the 7th June, 2010.

3. General Discussion on the Budget:

Member who participated were Dr. P. W. Khongjee, MLA and Shri H. S. Lyngdoh, MLA.

4. Reply by the Chief Minister to the Budget Discussion:

Dr. Mukul Sangma, Chief Minister, replied and covered all the points raised by the various participants. He touched on the Police Academy, safe drinking water, etc. He also said that steps will be taken to check revenue leakage and plug

the loopholes, and has directed all the Departments to take necessary actions on the points raised in the CAG Report. Law and order has been kept under control to ensure speedy growth, to encourage settlement in Shillong new township, etc. He said all the points raised by the Hon'ble Members have been taken note necessary action will be taken.

Shri Manas Chaudhuri, MLA, thanked the Chief Minister for the elaborate reply that he has given. But he said that he has only three points to make and get a clarification from the Chief Minister. First, is on the question of the CAG transgressing his authority on the Legislature. Secondly, on Education and thirdly, on the working of the Ministers and the pressure from the visitors. He had raised these matters.

The Chief Minister informed that he will take up with the Hon'ble Speaker on the question of the CAG transgressing his authority on the Legislature, and also assured that all the points raised will be looked into and taken up.

5. Laying of Report:-

Shri F. W. Momin, Minister in-charge, Community & Rural Development laid the Annual Report of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) of Meghalaya for the year 2008 – 2009.

6. Adjournment:

Since there was no more Business to be transacted for the day, the House was adjourned till Monday, June 7, 2010 at 11 a.m.

**Dated Shillong,
The 4th June, 2010.**

**W. M. Rymbai
Secretary,
Meghalaya Legislative Assembly.**
